

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
CP NO. 08 of 2016**

M/s. Avantika Stainless Steel Pvt. Ltd. ...Petitioner

Versus

M/s Gilvert Ispat Limited. ...Respondent

Present: None.

This case has been received by transfer from the Hon'ble High Court of Himachal Pradesh at Shimla. It be entered in the relevant register. The case is at the stage of service of respondent for which fresh particulars were supplied by the learned counsel for the petitioner as observed in the order dated 13.12.2016. The case has been received in NCLT, Chandigarh Bench on 19.01.2017. Notice be issued to the learned counsel for the petitioner by Speed Post to collect the notice for the respondent as per the latest address from the office of the NCLT, Chandigarh and to despatch the same to the respondent for 06.03.2017 by Speed Post along with a copy of the petition and also to file compliance affidavit stating the despatch of notice along with acknowledgement due and track report at least two days before the date fixed.

Learned counsel for the petitioner is also directed to file two extra sets of Paper Book in the Registry at least one week before the date fixed.

- Sd/-

(Justice R.P.Nagrath)
Member (Judicial)
- Sd/-

(Deepa Krishan)
Member(Technical)

January 25, 2017.
saini